

BEFORE THE NATIONAL GREEN TRIBUNAL (S.Z), CHENNAI**O.A.No.127/2025****BETWEEN**

Ismail Mohammedsab Honyal and others

... Petitioners

AND

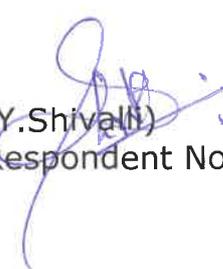
The State of Karnataka and others

....Respondents

**MEMO FOR PRODUCTION OF INSPECTION REPORT OF
RESPONDENT NO.6 & 7 CRUSHER UNIT**

The Respondent Nos.6 and 7 submit as under:

That the respondent No.6 & 7 seeks leave of this Hon'ble Tribunal to produce the Inspection Report submitted by the Regional Senior Environmental Officer, Zonel Office, KSPCB, Belagavi obtained under RTI, where under recommended to revoke the closure order issued by the State Pollution Control Board, Bengaluru upon observing that it was found that the respondent No.6 & 7 have complied with the terms and conditions of consent for operation (CFO). Hence same may please be taken up on record in the ends of justice and equity.

Bengaluru
Date: 18-02-2026
(S.Y.Shivali)
Adv for Respondent No.6 & 7

INSPECTION REPORT OF SRI. GOPALKRISHNA SANNATANGI, SENIOR ENVIRONMENTAL OFFICER, ZONAL OFFICE, KSPCB, VIJAYAPURA.

Officer Accompanied: Sri. Vivek, Deputy Environmental Officer, RO, Vijayapura.

1	Name & Address of the Industry	M/s. Desai Stone Crusher , Sy. No. 175/*/2, Baluti Village, B.Bagewadi Taluk, Vijayapura District
2	Date of Inspection	10.06.2026
3	Category	Small Orange
4	Consent Status	1. The crusher authorities have obtained Form-B1 vide certificate no. 39, dated: 31-08-2015. 2. The crusher authorities have obtained Form-C vide Licence no. 42/271, dated: 22-07-2016 validity up to 22-07-2021. 3. CTO issued to the unit vide consent order no. AW-318354, dated: 16-06-2020 and valid up to 30-09-2026 for stone jelly crushing capacity of 360 TPM & M-sand-12000 TPM.
5	Person Contacted	Sri. Gururaj Bijjaragi, Manager
6	Product Manufactured & Capacity	Stone Jelly of capacity 360 TPM M-Sand of capacity 12000 TPM

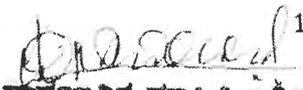
PREAMBLE: M/s Desai Stone Crusher is located at 175/*/2 Baluti Village, Basavana Bagewadi Taluk, Vijayapura District. This is a small orange category unit obtained CTO of the Board under the Water & Air Acts on 16-06-2020 vide No. AW-318354 which is valid for the period up to 30-09-2026 for operation of Stone Crusher with capacity of 360 TPM & M-sand with capacity of 12000 TPM.

Inspection made by RSEO, Belagavi on 26.08.2024

The Senior Environmental Officer, Mines section of the Board Office letter vide No. 1575 dated 08-07-2024 informed the undersigned to inspect the stone crusher and submit the latest inspection report along with present status of the complaint and also with specific recommendations to take further action in the matter.

The crusher unit was inspected by the undersigned on 26.08.2024 and submitted the report to the Board office, as per the report, the subject was deliberated in the State level Enforcement Committee meeting held on 28-11-2024 and 29-11-2024 wherein, the Committee has recommended to issue Closure Direction vide proceedings dated 02-12-2024 in view of the repeated complaints on air/dust pollution caused by the operation of stone crusher and owing to non-compliance by the crusher unit with prescribed consent conditions.

Accordingly, Closure Directions was issued under Section 33 (A) Section 33 (A) Of Water (Prevention & Control Of Pollution) Act, 1974, read with Rule 34 Of Karnataka State Board For Prevention And Control Of Water Pollution (Procedure For Transaction Of Business) And Water (Prevention & Control Of Pollution) Rules, 1976 vide No. PCB/SEO/71/MIN/2024-25/328 dated 08-01-2025 and No. PCB/SEO/71/MIN/2024-25/329 dated 08-01-2025 respectively.


 ಸರ್ಕಾರದ ಮಾಹಿತಿ ಅಧಿಕಾರಿ
 ಮಹಿಳಾ ಮತ್ತು ಮಕ್ಕಳ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ
 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
 ವಿಜಯಪುರ

Inspection made by RSEO on 20.03.2025.

Industry occupier has submitted the compliance letter dated 27.01.2025 to the Board head office. In view of this the Board head office vide its letter No KSPCB/SEO-MIN/71/2024-25/2188, date:05.02.2025 directed the RSEO, Belagavi to inspect the stone crusher unit and submit the latest compliance measures taken by the crusher authorities w.r.t. consent conditions and provisions of the Karnataka Regulation of Stone crusher Act, 2011 and its amendments with clear recommendations on revocation.

Hence, the stone crusher was inspected on 20-03-2025 along with the Environmental Officer, RO, Vijayapura. The report was submitted to the Board office with a recommendation to keep the closure directions in abeyance for three months for a reason to monitor the air quality during operation of stone crusher vide letter No.09, dated:11.04.2025.

Meanwhile, the Board office has mentioned in its letter dated:27.01.2026 that it has received complaint from Sri. Manjunath H. Walikar, Kolhar Taluk, Vijayapura District on 24.04.2025 with same allegations as earlier and requested the Board not to revoke the closure directions.

Personal hearing conducted on 07.07.2025.

Based on the above grounds, Board Office has conducted the personal hearing with the crusher authorities and the complainants on 07.07.2025 , As per the letter of Board Office dated:27.01.2026 the Presiding Officer has issued an directions that, the closure order issued u/s 33(A) of the Water Act, 1974 and u/s 31(A) of the Air Act, 1981 shall be kept in Abeyance for a period of three months from the date of issue exclusively for the purpose of ambient air quality & fugitive emissions monitoring during operational phase of the stone crusher. The proceedings of the PH have been processed for approval. However, the Hon'ble Chairman directed to re-submit with latest report.

National Green Tribunal, Southern Zone, Chennai(OA No. 127/2025)

In the meantime, Sri. Ismail Mohammadsab and Others have filed an Application before the Hon'ble National Green Tribunal, Southern Zone, Chennai vide OA No. 127/2025 seeking direction to take action and to stop operation of stone crusher vide ref (9).

Further, the Environmental Office(I/c), Regional Office, Vijayapura submitted the para-wise remarks to OA No. 127/2025 along with relevant documents vide letter dated:12.11.2025 and the same has been forwarded to the Legal Section for further necessary action.

Based on the above all facts the Board Head office once again issued the direction to the RSEO to inspect the stone crusher unit and submit inspection report with clear recommendations vide letter No.KSPCB/SEO-MIN/71/2024-25/4539, Date:27.01.2026.

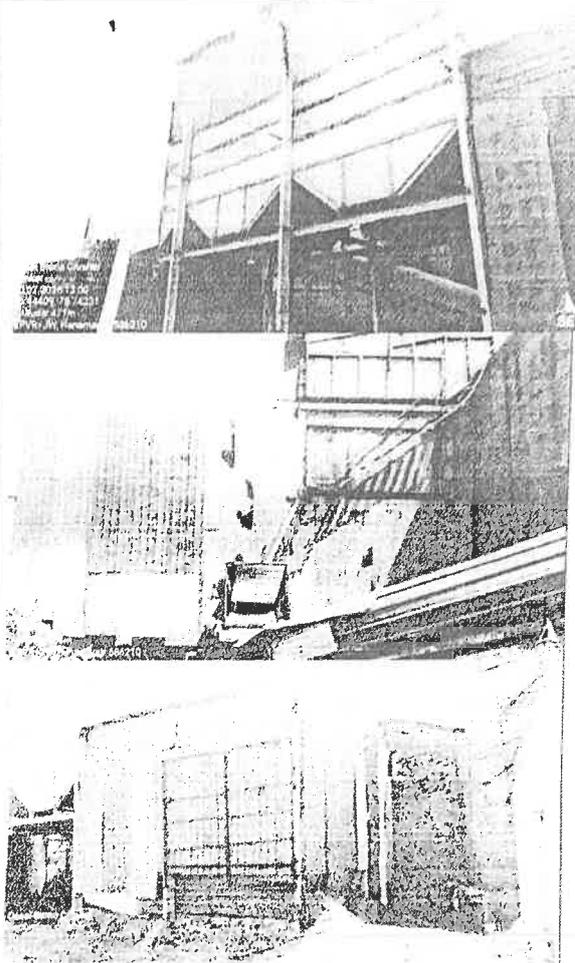
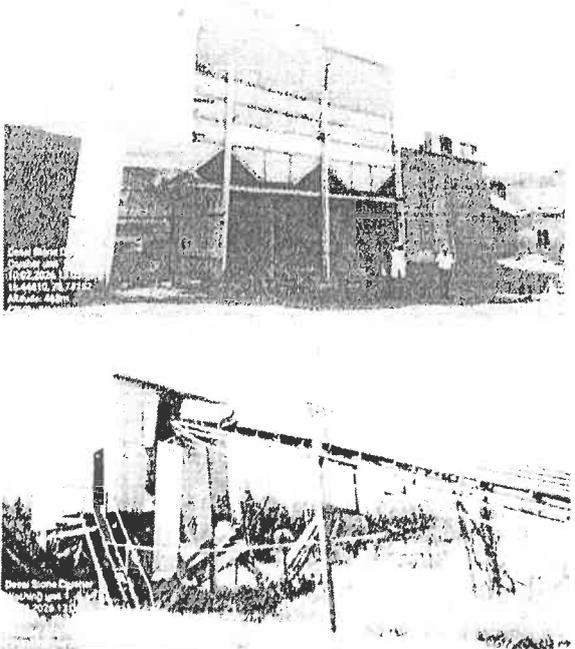
Inspection made by RSEO on 10.02.2026.

Based on the above Board office direction the crusher unit was inspected on 10.02.2026 and made the following observations;

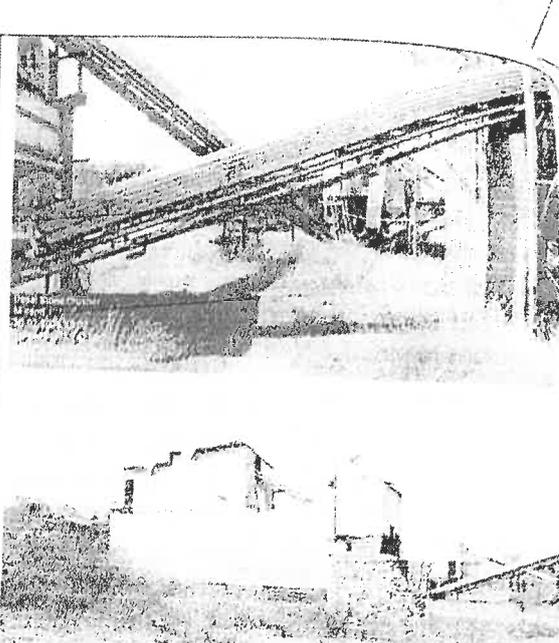
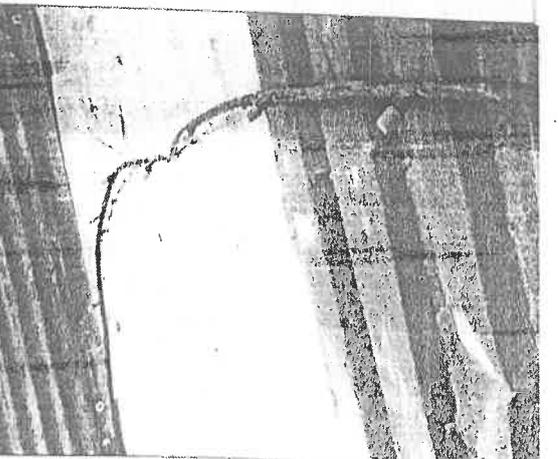
- Stone crusher unit was not in operation and as per Board Closure directions the HESCOM authorities have disconnected the power supply to the said unit.

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 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
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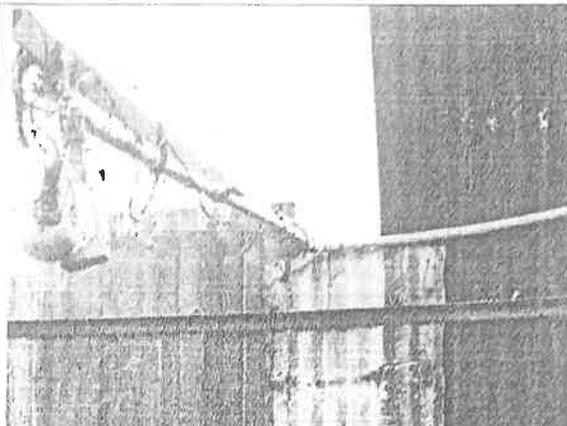
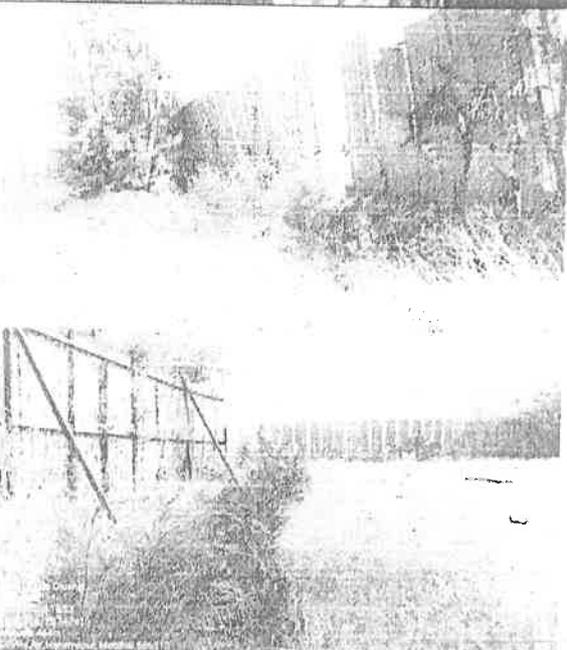
Compliance measures observed to the consent conditions:

Sl. No	Stipulated Conditions	Provided	Photos
1	The jaw crusher, the chute and conveyor system of crushed stone to be covered with suitable semi circular MS Sheet/Zinc Sheet etc. Suitable exhaust and venting system of adequate capacity to be provided to guide the dust emanating from the crushers into the stack.	<ol style="list-style-type: none"> 1. There are total 03 jaw crushers. 01 Primary Jaw Crusher & 02 Secondary Jaw Crushers. 2. At the primary jaw crusher they have provided GI sheets at all three sides. 3. There are 02 conveyor belts at the primary jaw crusher both conveyor belts are covered. 4. Both the secondary jaw crusher has been covered with GI sheets at all the three sides. 5. The VSI of the M-sand unit is covered with the metal sheets. 	
2	The vibrating screen to be completely closed leaving space at bottom for collection of the sieved jelly.	<ol style="list-style-type: none"> 1. There are two vibrating screens one at the stone crusher and another one is at the M-Sand Plant. 2. The vibrating screen at the stone crusher is completely covered from the top leaving the space at the bottom. 3. The vibrating screen provided at the M-sand unit is also covered with GI sheets. 	


 ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ
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 ಬಿಜಯನಗರ

<p>3</p>	<p>The conveyor belt chutes specially carrying smallest particles should be covered with semicircular MS Sheets and heaps shall be located in appropriate sheds wherever possible with all possible arrangements to prevent escape of dust during loading and unloading operation.</p>	<p>There are 07 conveyor belts. All the conveyors are covered with semi circular sheets.</p>	
<p>4</p>	<p>The suspended particulate matter as measured at a distance between 3m & 10m from any source of dust emission shall not exceed 600 micrograms/NM3. The measurements are to be made at least twice a month for all the 12 months in a year and report has to be submitted to the Board.</p>	<p>Not submitted the analysis reports to the Board.</p>	<p>Crusher was not in operation in view of issue of Closure direction by the Board and also the power supply was disconnected by the HESCOM as per the Closure direction.</p>
<p>5</p>	<p>Suitable water sprinkling system at the jaw crusher shall be provided to further reduce the dust from each dust generation area.</p>	<p>1. They have provided the water tank & pipeline arrangements at the stone crusher. 2. During inspection the water sprinkling system at primary and secondary jaw crusher was observed.</p>	

(Signature)
 Director, Karnataka State Pollution Control Board
 Bangalore
 Date: 10/11/2021

			
6	<p>The industry shall provide all around covering of the premises using G.I sheet (1.66mm and 1.25mm thickness) for a height of 6m and provide Netlon-mesh up to 30 ft with regular water sprinkling arrangement to suppress the dust generation.</p>	<ol style="list-style-type: none"> 1. They have provided GI Sheets (12 ft) barricades towards 2 sides (North & East) sides of the unit. 2. On -side another crusher M/s Bharth Stone crusher is located having border of green belt. 	
7	<p>Noise Level as measures from the periphery of the industry should not exceed 75 dB (A) leq. During day time and 70 dB (A) leq. During night time.</p>	<p>Not submitted the analysis reports to the Board.</p>	<p>Crusher was not in operation in view of issue of Closure direction by the Board and also the power supply was disconnected by the HESCOM as per the Closure direction.</p>
8	<p>The applicant shall adopt following pollution control measures.</p>		

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7

Regular

<p>Dust containment cum suppression system for the equipments.</p>	<ol style="list-style-type: none"> 1. They have provided the water tank & pipeline arrangements at the stone crusher. 2. During inspection the water sprinkling system at primary and secondary jaw crusher was observed. 	
<p>Construction of wind breaking walls.</p>	<ol style="list-style-type: none"> 1. They have provided GI Sheets (12 ft) barricades towards 2 sides (North & East) sides of the unit. 2. On -side another crusher M/s Bharth Stone crusher is located having border of green belt. 	

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ನಾಲ್ಕನೇ ವಾರ್ಷಿಕ ವರದಿ
 ಮುಖ್ಯ ನಿರ್ದೇಶಕರು,
 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ನಿರೀಕ್ಷಣಾ ಮಂಡಳಿ,
 ಬೆಂಗಳೂರು

Regular cleaning and wetting of the ground within the premises.

Made an arrangement for the sprinkling of road to suppress the dust emission in the unit premises, at present it was dismantled due to the non-operational of the crusher unit.



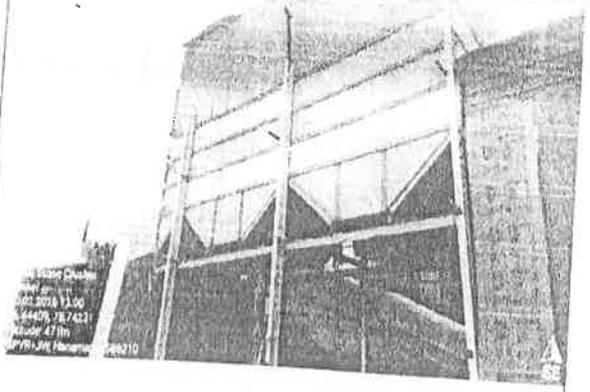
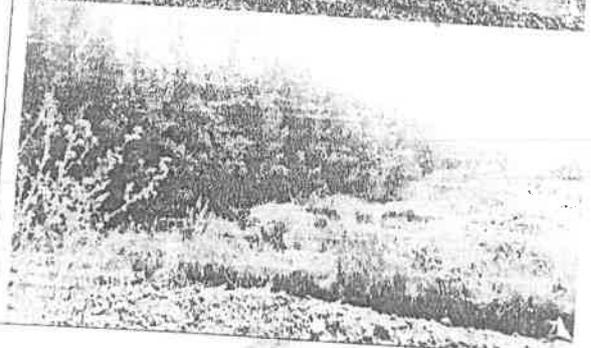
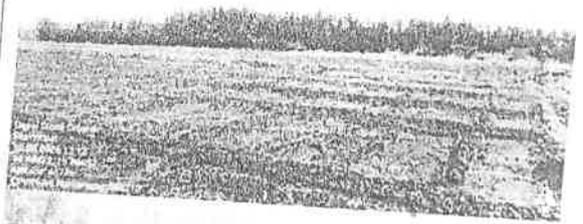
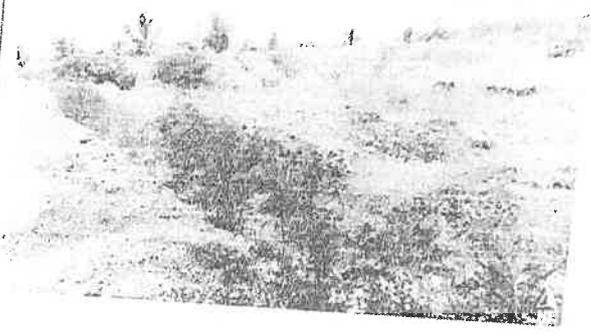
Green belt along the periphery.

Provided 2 rows plantations at 2 sides of the unit

Also in addition provided a row of plantation all along the border of complainant field.



(Signature)
 ಸಾರ್ವಜನಿಕ ಸಂರಕ್ಷಣೆ ಮತ್ತು
 ಪರಿಸರ ಇಲಾಖೆ
 ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಬೆಂಗಳೂರು
 ದಿನಾಂಕ: 20/07/2023



10 The applicant shall provide telescopic chutes at product unloading to prevent dust release into the atmosphere during free fall of material from heights and also these chutes shall be adjustable in length according to size of the heap.

Unloading of the aggregates made through bunkers.

Signature
ಪಂಚಜನ್ಯ ಮಾರ್ಕೆಟಿಂಗ್ ಕಂಪನಿ
ಪಂಚಜನ್ಯ ರಾಜ್ಯ ಮಾರಾಟ ನಿರೀಕ್ಷಣಾ ಮಂಡಳಿ
ವಿಜಯಪುರ

Recommendations:

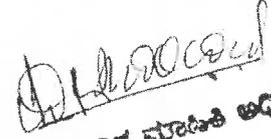
The crusher authorities have provided pollution control measures as per the CTO conditions, hence it is recommended to take further decision to revoke the closure order issued by the Board.



Deputy Environmental Officer,
RO, Vijayapura

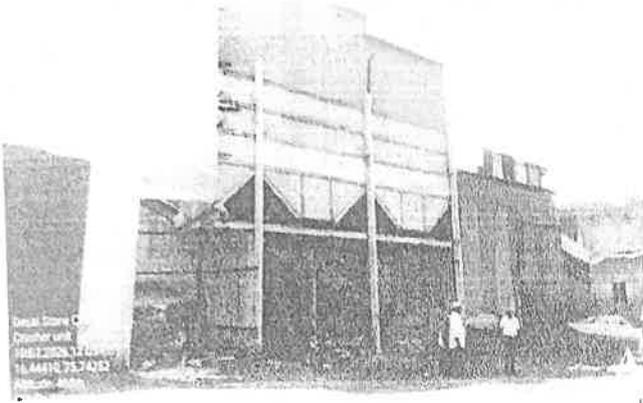


Senior Environmental Officer
Zonal Office, KSPCB, Belagavi



ಪ್ರಾಥಮಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ
ವಿಜಯಪುರ ರಾಜ್ಯ ಮಾಲಸ್ಯ ನಿರೀಕ್ಷಣಾ ಮಂಡಳಿ,
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ವಿಜಯಪುರ

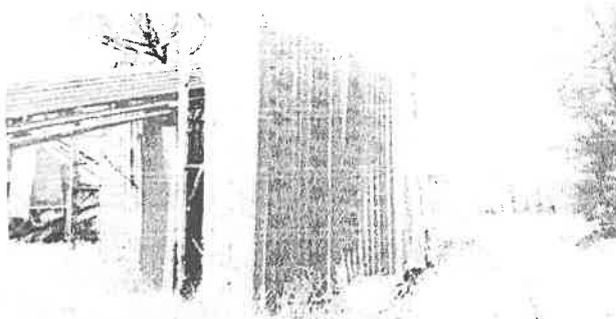
PHOTOGRAPHS TAKEN DURING INSPECTION



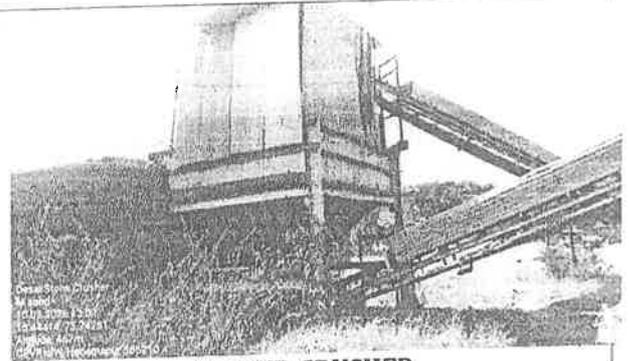
CRUSHER UNIT



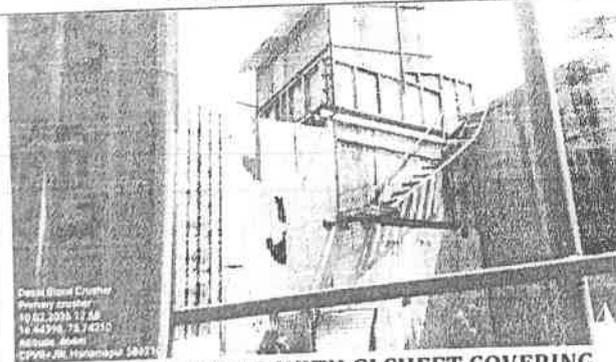
CRUSHR UNIT FROM BACK SIDE



M-SAND WASHING UNIT



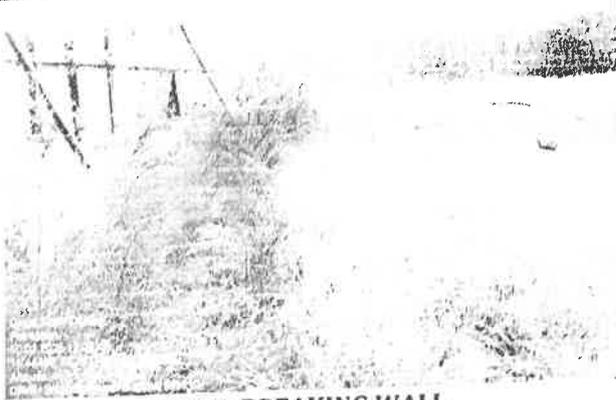
M-SAND CRUSHER



PRIMARY CRUSHER WITH GI SHEET COVERING



WIND BREAKING WALL



WIND BREAKING WALL



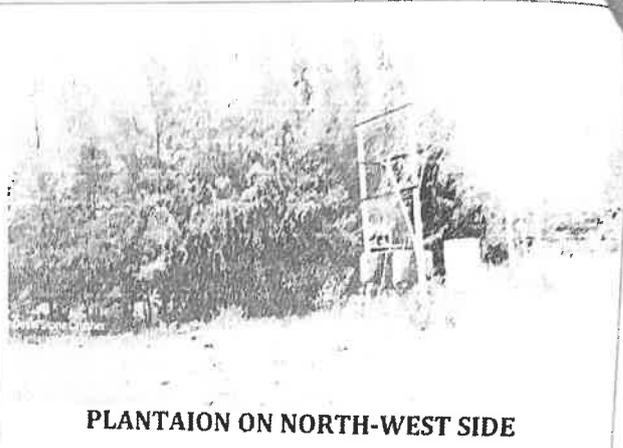
WIND BREAKING WALL

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Handwritten signature.



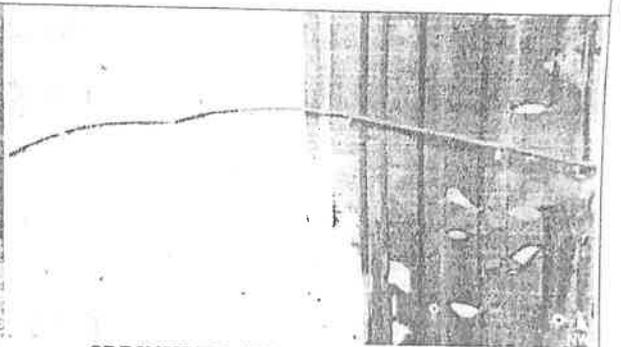
INTERNAL ROAD



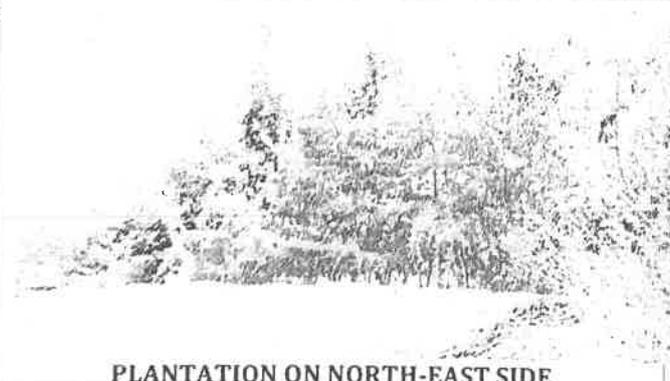
PLANTAION ON NORTH-WEST SIDE



PLANTAION BORDERING THE COMPLAINANT FIELD



SPRINKLER AT PRIMARY CRUSHER

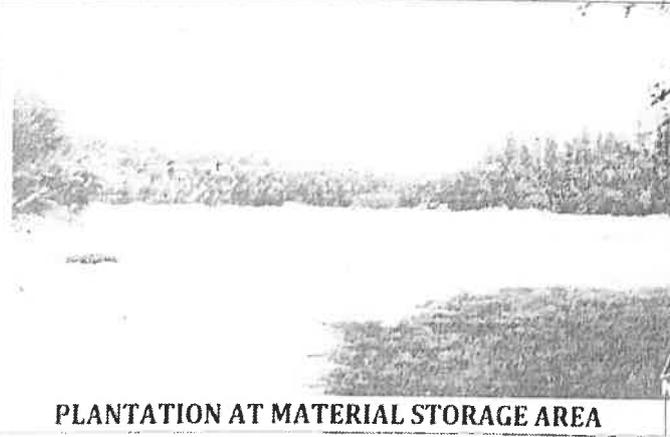


PLANTATION ON NORTH-EAST SIDE

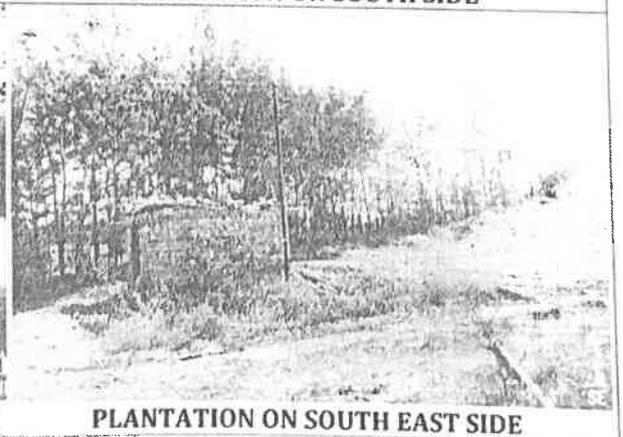


PLANTATION ON SOUTH SIDE

Chandrapur Crusher
Plantation
10/07/2020 12:52
16.44413 75.74181
A/Wide 46.5m
CPMR JV Mahanagar 282710



PLANTATION AT MATERIAL STORAGE AREA



PLANTATION ON SOUTH EAST SIDE

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ಸಾಂದ್ರಪುರ ಮಾರ್ಶಿಂಗ್ ಅಧಿಕಾರಿ
ಮಹಾನಗರ ಲ್ಯಾಂಡ್.

ಕೆನಾಟಕ ರಾಜ್ಯ ಮಾರ್ಶಿಂಗ್ ನಿಯಂತ್ರಣ ಮಂಡಲ
ಬೀಜಯ್ಯಪುರ



INSPECTION REPORT OF SRI. GOPALKRISHNA SANNATANGI, SENIOR ENVIRONMENTAL OFFICER, ZONAL OFFICE, KSPCB, VIJAYAPURA.

Officer Accompanied: Sri. Vivek, Deputy Environmental Officer, RO, Vijayapura.

1	Name & Address of the Industry	M/s. Bharat Stone Crusher , Sy. No. 175/1 , Baluti Village, B.Bagewadi Taluk, Vijayapura District
2	Date of Inspection	10.02.2026
3	Category	Small Orange
4	Consent Status	1. The crusher authorities have obtained Form-B1 vide certificate no. 170, dated:10-09-2017. 2. The crusher authorities have obtained Form-C vide Licence no. 20-21/361, dated: 28-08-2020 validity up to 24-08-2030. 3. CTO issued to the unit vide consent order no.AW-319003, dated: 10-7-2020 and valid up to 30-09-2028 for stone jelly crushing capacity of 360 TPM & M-sand-12000 TPM.
5	Person Contacted	Sri Bandenawaz M Girangavi, Occupier.
6	Product Manufactured & Capacity	<ul style="list-style-type: none"> • Stone Jelly of capacity 4500 TPM • M-Sand of capacity 4500 TPM

PREAMBLE: M/s Bharat Stone Crusher is located at Sy. No. 175/1, Baluti Village, Basavana Bagewadi Taluk, Vijayapura District. This is a small orange category unit obtained CTO of the Board under the Water & Air Acts on 10-7-2020 vide No. AW-319003 which is valid for the period up to 30-09-2028 for operation of Stone Crusher with capacity of 4500 TPM & M-sand with capacity of 4500 TPM.

Inspection made by RSEO, Belagavi on 26-08-2024

The Senior Environmental Officer, Mines section of the Board Office letter vide No. 1574 dated 08-07-2024 informed the undersigned to inspect the stone crusher and submit the latest inspection report along with present status of the complaint and also with specific recommendations to take further action in the matter.

The crusher unit was inspected by the undersigned on 26.08.2024 and submitted the report to the Board office, as per the report, the subject was deliberated in the State level Enforcement Committee meeting held on 28-11-2024 and 29-11-2024 wherein, the Committee has recommended to issue Closure Direction vide proceedings dated 02-12-2024 in view of the repeated complaints on air/dust pollution caused by the operation of stone crusher and owing to non-compliance by the crusher unit with prescribed consent conditions.

Accordingly, Closure Directions was issued under Section 33 (A) Of Water (Prevention & Control of Pollution) Act, 1974, read with Rule 34 Of Karnataka State Board For Prevention And Control Of Water Pollution (Procedure For Transaction Of Business) And Water (Prevention & Control Of Pollution) Rules, 1976 vide No. PCB /SEO/ 220/


 ಮುಖ್ಯ ನಿರೀಕ್ಷಕರ ಕಛೇರಿ,
 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಸ್ಯ ನಿರೀಕ್ಷಣಾ ಮಂಡಳಿ,
 ವಿಜಯಪುರ

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MIN/2024-25/326, dated:08-01-2025 and No. PCB / SEO/220/ MIN/ 2024-25/327 dated 08-01-2025 respectively.

Inspection made by RSEO on 20.03.2025.

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National Green Tribunal, Southern Zone, Chennai(OA No. 127/2025)

In the meantime, Sri. Ismail Mohammadsab and Others have filed an Application before the Hon'ble National Green Tribunal, Southern Zone, Chennai vide OA No. 127/2025 seeking direction to take action and to stop operation of stone crusher vide ref (9).

Further, the Environmental Office(I/c), Regional Office, Vijayapura submitted the para-wise remarks to OA No. 127/2025 along with relevant documents vide letter dated:12.11.2025 and the same has been forwarded to the Legal Section for further necessary action.

Based on the above all facts the Board Head office once again issued the direction to the RSEO to inspect the stone crusher unit and submit inspection report with clear recommendations vide letter No.KSPCB/SEO-MIN/71/2024-25/4540, Date:27.01.2026.


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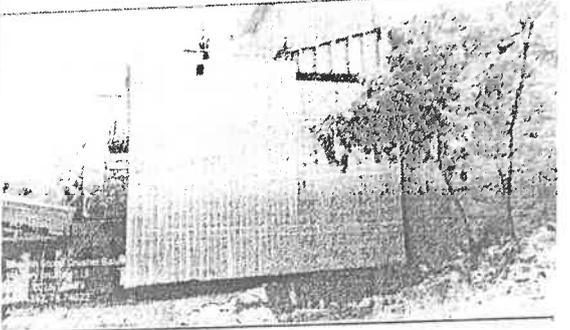
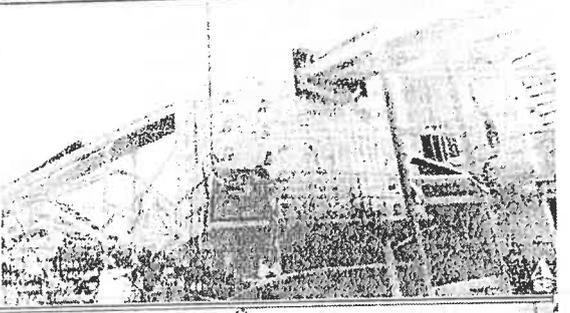
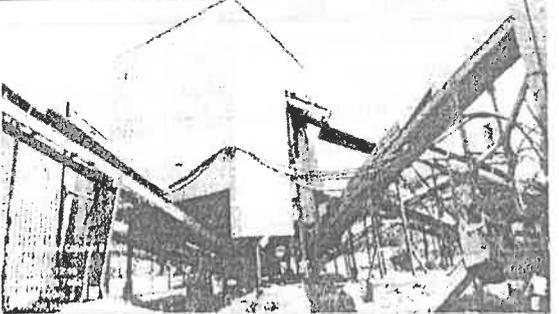
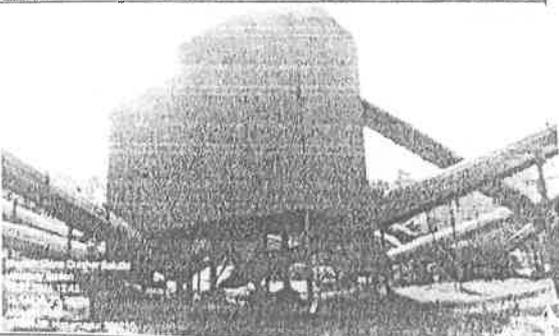
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ಕಾರ್ವಾಣಿ ರಸ್ತೆ, ಮಾಲನಗುಡಿ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ವಿಜಯಪುರ

Inspection made by RSEO on 10.02.2026.

Based on the above Board office direction the crusher unit was inspected on 10.02.2026 and made the following observations;

- Stone crusher unit was not in operation and as per Board Closure directions the HESCOM authorities have disconnected the power supply to the said unit.

Compliance measures observed to the consent conditions:

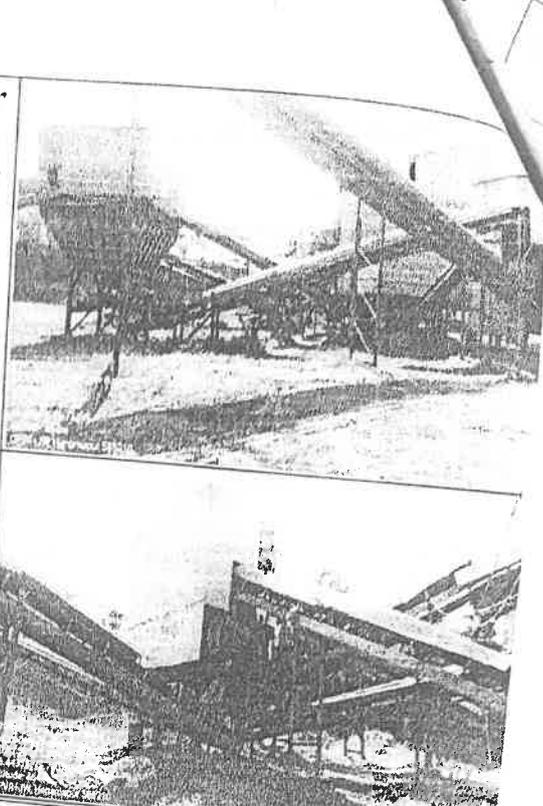
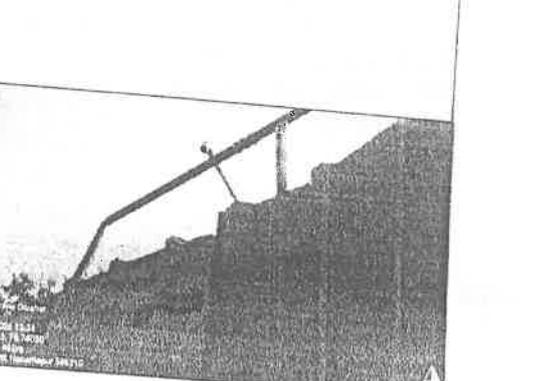
Sl.N o	Stipulated Conditions	Provided	
1	The jaw crusher, the chute and conveyor system of crusher to be covered with suitable semi circular MS Sheet/Zinc Sheet etc. Suitable exhaust and venting system of adequate capacity to be provided to guide the dust emanating from the crushers into the stack.	<ol style="list-style-type: none"> 1. The jaw crusher is covered with metal sheets 2. VSI is covered with GI sheets. 3. The cone crusher is covered with metal sheets. 	 
2	The vibrating screen to be completely closed leaving space at bottom for collection of the sieved jelly.	<ol style="list-style-type: none"> 1. There are 02 vibrating screens and are covered the GI sheets. 	 

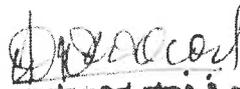
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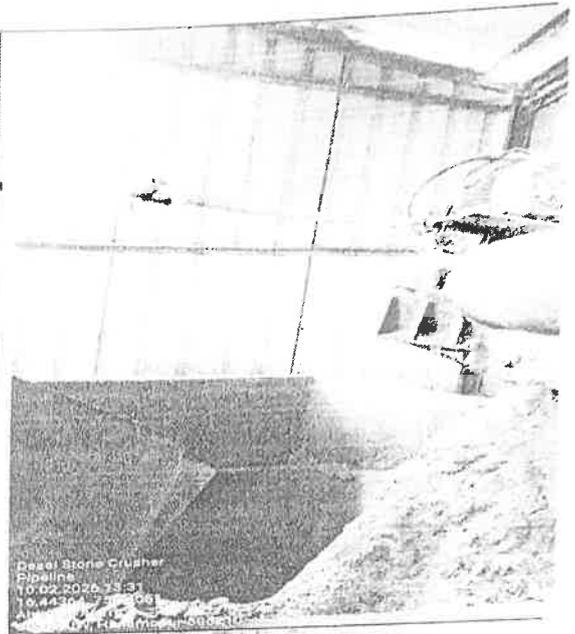
ಪ್ರಾಜೆಕ್ಟ್ ಮ್ಯಾನೇಜರ್ ಅಧಿಕಾರಿ

ಪುನಃ ನೋಡರ ಅಧಿಕಾರಿ.

ಕೆಎಸ್‌ಆರ್ ರಾಜ್ಯ ಮಾಲಸ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ವಿಜಯವರ

<p>3</p>	<p>The conveyor belt chutes carrying smallest particles should be covered with semicircular MS Sheets and heaps shall be located in appropriate sheds wherever possible with all possible arrangements to prevent escape of dust during loading and unloading operation.</p>	<ol style="list-style-type: none"> 1. There are 20 conveyor belts 2. All the conveyor belts are covered with semi circular sheets. 3. In order to prevent the free falling of the crushed material from the conveyor system they have attached the drums at the top to prevent the dust during free fall. It needs further improvements in this area. 	
<p>4</p>	<p>The suspended particulate matter as measured at a distance between 3m & 10m from any source of dust emission shall not exceed 600 micrograms/NM3. The measurements are to be made at least twice a month for all the 12 months in a year and report has to be submitted to the Board.</p>	<p>Not submitted the analysis reports to the Board.</p>	<p>Crusher was not in operation in view of issue of Closure direction by the Board and also the power supply was disconnected by the HESCOM as per the Closure direction.</p>
<p>5</p>	<p>Suitable water sprinkling system at the jaw crusher shall be provided to further reduce the dust from each dust generation area.</p>	<p>Provided Pipelines for water sprinklers at primary and secondary jaw crusher.</p>	

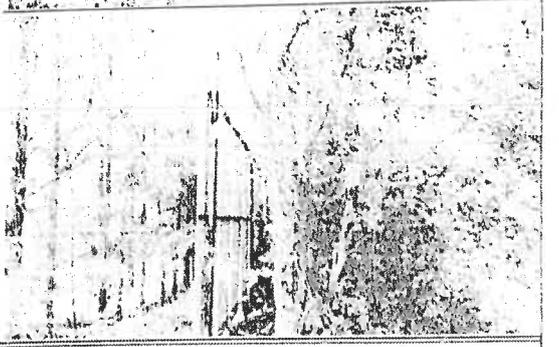

ಮಾನ್ಯ ಮಹಾ ನಿರೀಕ್ಷಕರು
 ಮಾನ್ಯ ಕಾರ್ಯದರ್ಶಿ,
 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
 ವಿಜಯಪುರ.



6 The industry shall provide all around covering of the premises using G.I sheet (1.66mm and 1.25mm thickness) for a height of 6m and provide Netlon-mesh up to 30 ft with regular water sprinkling arrangement to suppress the dust generation.

They have provided the GI sheets Barricades of height 15 feet towards 2 (West & North) sides & Earthen bund of height 25 feet towards 2 (South & East) sides of the crusher.

All along with the GI sheet covering they have made plantation which has grown about 25 feet.



7 Noise Level as measures from the periphery of the industry should not exceed 75 dB (A) leq. During day time and 70 dB (A) leq. During night time.

Not submitted the analysis reports to the Board.

Crusher was not in operation in view of issue of Closure direction by the Board and also the power supply was disconnected by the HESCOM as per the Closure direction.

8 The applicant shall adopt following pollution control measures

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 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
 ವಿಜಯಪುರ

<p>Dust containment cum suppression system for the equipments.</p>	<ul style="list-style-type: none"> • Provided Pipelines for water sprinklers at primary and secondary jaw crusher. • They have installed Dust suppression(fogger) equipment at the premises to suppress the dust emission in the unit premises. 	
<p>Construction of wind breaking walls.</p>	<p>They have provided the GI sheets Barricades of height 15 feet towards 2 (West & North) sides & Earthen bund of height 25 feet towards 2 (South & East) sides of the crusher.</p>	

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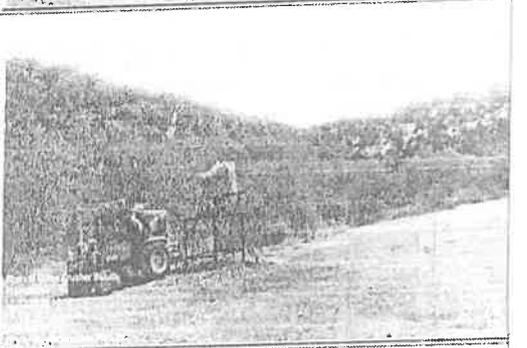
ಪುನಃ ಪರಿಶೀಲನೆ ಅಧಿಕಾರಿ,

ಕಾರ್ಖಾನೆಯ ರಾಜ್ಯ ಪರಿಸರ ನಿರ್ವಹಣಾ ಮಂಡಳಿ,
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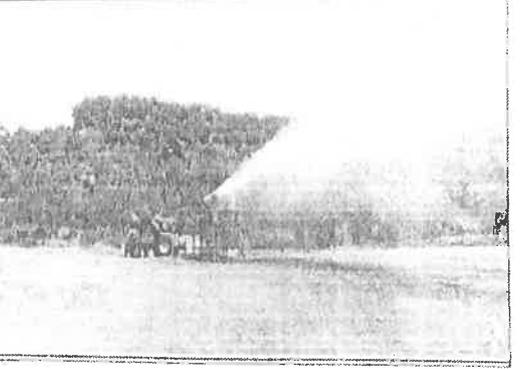
Regular cleaning and wetting of the ground within the premises.

Provided fogging machine to check the dust emission in the unit premises.



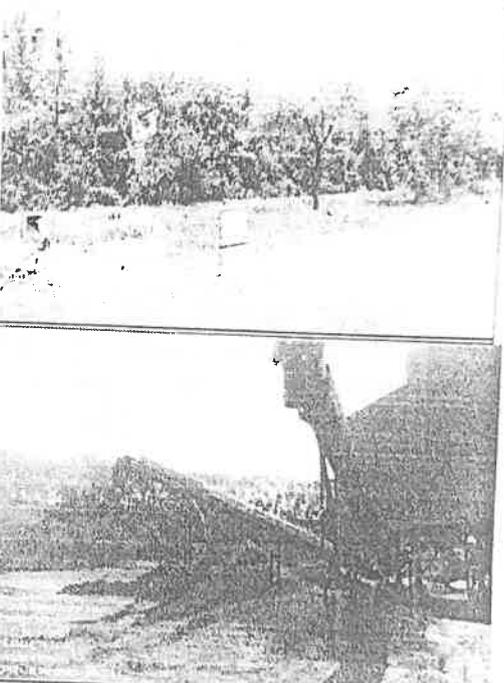
Green belt along the periphery.

They have provided 3 row plantations at 3 (North, East & South) sides of the crusher unit & above the earthen bund at 25 feet height.



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ಜಲ ಸಂರಕ್ಷಣೆ ವಿಭಾಗ,
 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಮತ್ತು ಸಸ್ಯ ಸಂರಕ್ಷಣೆ ಇಲಾಖೆ,
 ಬೆಂಗಳೂರು

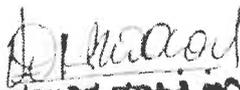
			
<p>9</p>	<p>The occupier shall provide telescopic chutes at product unloading to prevent dust release into the atmosphere during free fall of material from heights and also these chutes shall be adjustable in length according to size of the heap.</p>	<p>In order to prevent the free falling of the crushed material from the conveyor system they have attached the drums at the top to prevent the dust during free fall. It needs further improvements.</p> <p>In addition at all unloading points they have provided sprinkler system to suppress the dust during free fall.</p>	

Recommendations:

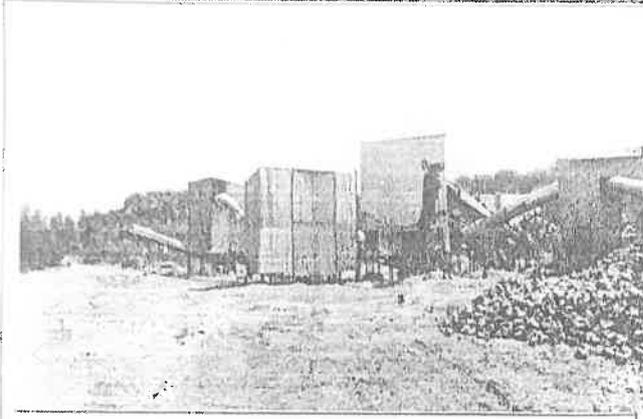
The crusher authorities have provided pollution control measures as per the CTO conditions; hence it is recommended to take further decision to revoke the closure order issued by the Board.


 Deputy Environmental Officer,
 RO, Vijayapura

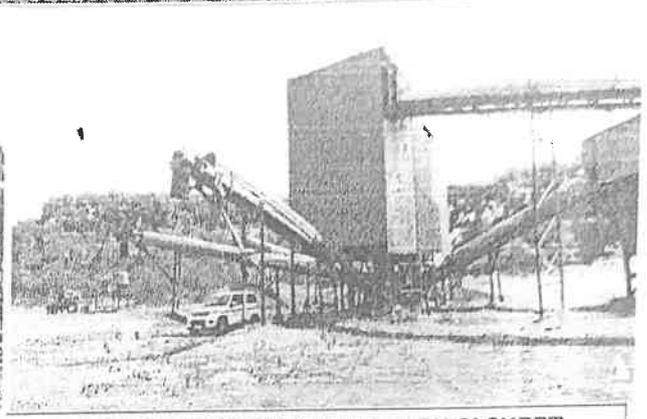

 Senior Environmental Officer
 Zonal Office, KSPCB, Belagavi


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 ಮಾನ್ಯ ಸರ್ಕಾರ ಅಧೀನ,
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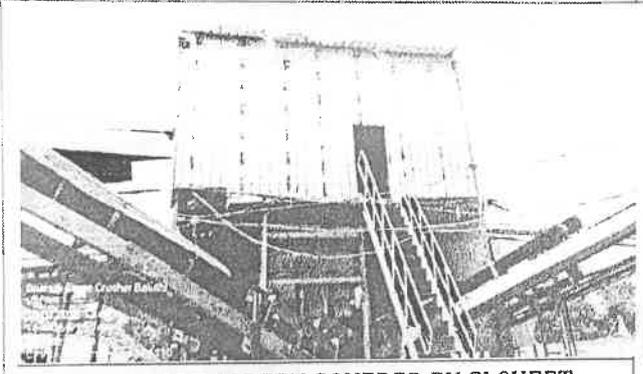
PHOTOGRAPHS TAKEN DURING INSPECTION MADE ON 10.02.2026



CRUSHER UNIT



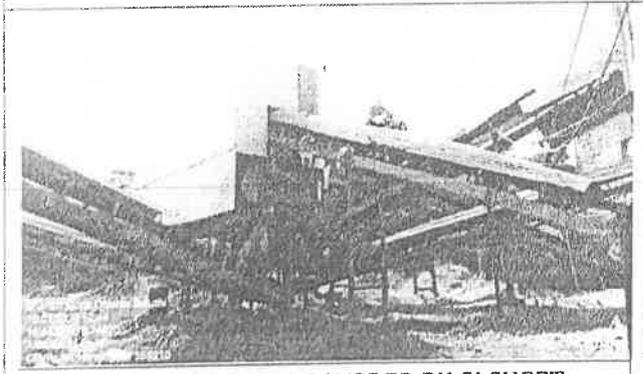
VIBRATORY SCREEN COVERED BY GI SHEET



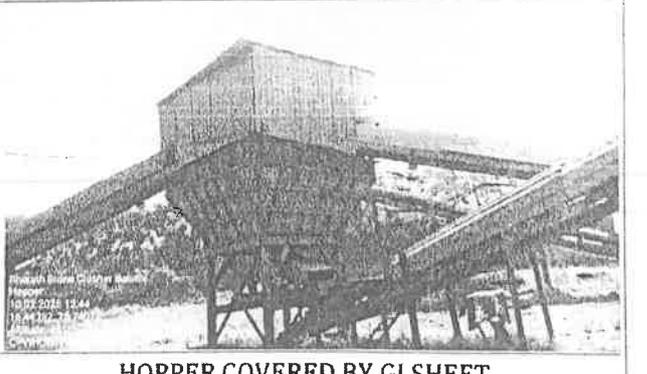
VIBRATORY SCREEN COVERED BY GI SHEET



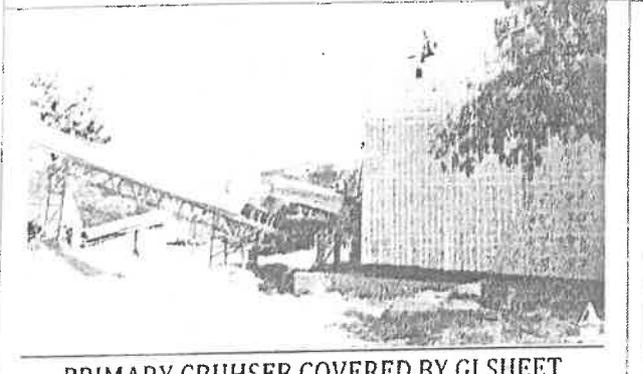
CONVEYORE BELTS COVERED BY GI SHEET



CONVEYORE BELTS COVERED BY GI SHEET



HOPPER COVERED BY GI SHEET



PRIMARY CRUHSER COVERED BY GI SHEET



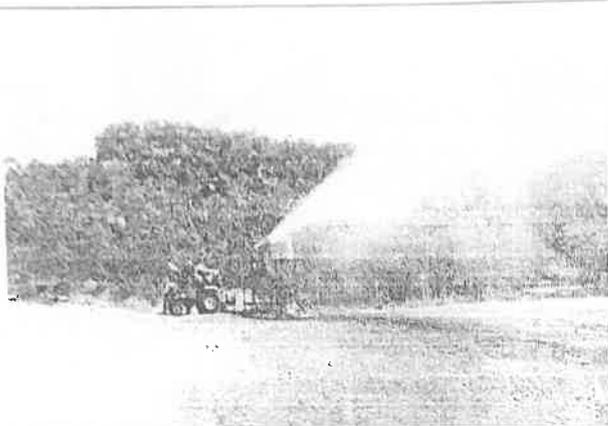
SPRINKLER PIPELINE AT UNLOADING CONVEYORE BELT

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ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ

ಪಾಪ್ಪು ನಗರ ಸರ್ಕಾರ

ಕೆ.ಎ.ಎಸ್ ರಾಜ್ಯ ಮಾಲನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,

ವಿಜಯಪುರ



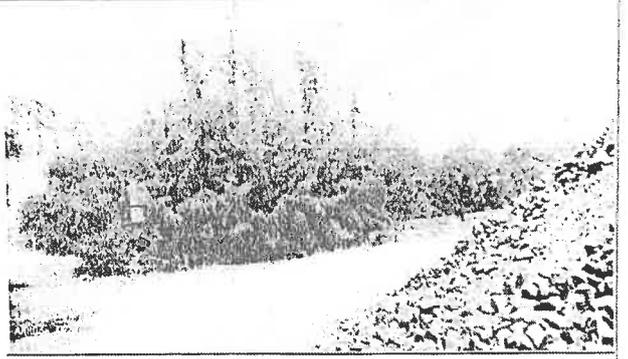
FOGGER



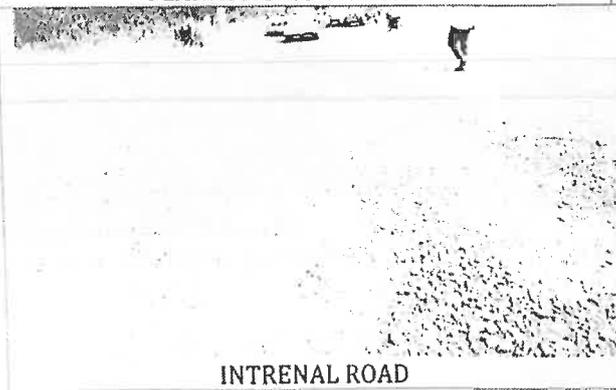
PLANTATION ON NORT-WEST SIDE



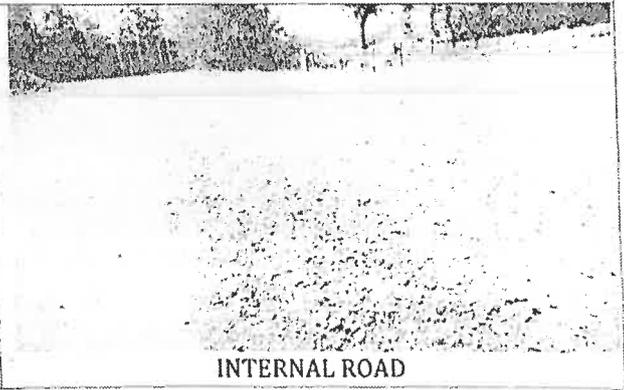
PLANATION ON NORTH SIDE



PLANTATION ON SOUTH SIDE



INTRENAL ROAD



INTERNAL ROAD

D. Prasad
 ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ
 ಪಾಲಿಟೆಕ್ನಿಕ್ ಅಧೀನ
 ಕೆ.ಎಸ್.ಆರ್. ರಾಜ್ಯ ಮಾರಾಟ ನಿರೀಕ್ಷಣಾ ಮಂಡಳಿ
 ಬೆಂಗಳೂರು